

Some negotiations are also contemplated with the Russians; but it is too early to say what will come of them.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER SEA CUSTOMS ACT

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to lay on the Table, under sub-section (4) of section 43-B of the Sea Customs Act, 1878, as inserted by the Sea Customs (Amendment) Act, 1953, a copy of each of the following notifications:

- (i) Notification No. S.R.O. 1297, dated the 27th April, 1957, making certain amendments to the Customs Duties Draw-back (Nitrous Oxide) Rules, 1955; [Placed in Library. See No. S-54/57.] and
- (ii) Notification No. S.R.O. 1300 dated the 27th April, 1957, making certain amendments to the Customs Duties Draw-back (Cigarettes) Rules, 1955. [Placed in Library. See No. S-54/57]

Shri Bharucha (East Khandesh): In this connection, may I mention that in future, on the List of Business, the purport of the paper laid on the Table should also be mentioned, because this gives very little information to hon. Members in this House as to what the subject-matter of the particular notification is. Briefly, it might be mentioned that the notification relates to such and such a subject. Otherwise, what happens is this. Every time, hon. Members will have to go to the Notice Office and try to find out whether it is a notification in which they are interested or not.

Mr. Speaker: Is it the business of the House to include in the agenda the purport of those notifications? Notifications are issued, and hon. Members may go and see.

Shri Bharucha: So many papers are laid on the Table every time, and

hon. Members will have to go and waste an hour and try to find out what is what; further, those notifications are not easily available.

Mr. Speaker: The choice is between each individual wasting his own special time, and wasting the time of this House.

Shri Bharucha: I am not asking for the time of the House to be wasted. I am only saying that in the List of Business, it should be mentioned.

Mr. Speaker: No, it cannot be. Hon. Members will kindly look into the notifications and find out to which subject they relate. Here, the notifications are under the Sea Customs Act. Are we to give here the number of the section, and the purport, and so on? The hon. Member may kindly look into the marginal note, where it is mentioned that these are notifications under the Sea Customs Act.

Shri Bharucha: There can be a thousand notifications under that Act.

Mr. Speaker: Yes. But those thousand notifications cannot be explained here. This kind of demand is unreasonable.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

“ In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Copyright Bill, 1957, which has been passed by the Rajya Sabha at its sitting held on the 15th May, 1957.”

COPYRIGHT BILL

LAI D ON THE TABLE AS PASSED BY RAJYA SABHA

Secretary: I lay the Copyright Bill, 1957, as passed by Rajya Sabha, on the Table of the House.